

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 375/TT/2014

Subject : Truing up transmission tariff for 2009-14 tariff block and transmission tariff for 2014-19 tariff block for 400 KV D/C Ramagundam-Bhadrawati (Chandrapur) Transmission System in Southern and Western Region.

Date of Hearing : 16.11.2015.

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Kerala State Electricity Board Limited & 22 Others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Shashi Bhushan, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for 400 KV D/C Ramagundam-Bhadrawati (Chandrapur) transmission system in Southern and Western Region;
- b) Additional capital expenditure has been claimed for ₹265.07 lakh during 2009-14 against the approved additional capital expenditure of ₹212 lakh and ₹112 lakh during 2011-12 and 2012-13 respectively;



c) Additional capital expenditure of ₹11.42 lakh has been claimed during 2014-15 on account of balance and retention payments against the works approved during 2009-14; and

d) The actual additional capital expenditure is within the approved cost.

2. The learned counsel for TANGEDCO, Respondent No. 4, sought two weeks time to file its reply.

3. The Commission directed the respondents to file their reply by 27.11.2015 and the petitioner to file rejoinder by 4.12.2015. The Commission further directed that the above information should be filed by the date indicated, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

